

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

ITEM No. 15
CP No. 15/241- 242/PB/2024

IN THE MATTER OF:

Amarjit Singh Bagga Petitioner
Vs	
Ergo Auto Limited and others Respondent

Order under Section 241(1), Sec. 242(4)

Order delivered on 02.05.2024

CORAM:

JUSTICE RAMALINGAM SUDHAKAR
HON'BLE PRESIDENT

SH. AVINASH K. SRIVASTAVA
HON'BLE MEMBER (TECHNICAL)

HEARING THROUGH HYBRID MODE (PHYSICAL & VC)

PRESENT:

For the Petitioner	: Mr.Shrey Patnaik, Mr.Ritwik Batra, Advs.
For the Respondent	: Mr. Gaurav Mitra, Mr. Govind Rishi, Advs. R-1 to 16 Adv Vidushi Chandna Sachdeva and Adv Kritika Singh for R17

ORDER

1. Today, when the matter was taken up, we have heard Mr. P. Nagesh, Ld. Sr. Counsel and Mr. Gaurav Mitra, Ld. Counsel for the Respondent.
2. In the previous order dated 21.03.2024, on the request of the parties, we allowed the parties to mediate among themselves. However, it appears that there are some issues which created rift between the parties and they could not have a meeting of mind.
3. However, Ld. Counsels *ad-idem* state that if the mediation is taken up in Delhi and in the presence of any former judge of Hon'ble Delhi High Court, there is a possibility of parties to come together.
4. Accordingly, pre-lunch, we directed the parties to suggest the names of the former judges of the Hon'ble Delhi High Court. The parties have given two sets of names among which we select **Mr. G.S. Sistani**, Former Judge of Hon'ble Delhi High Court, 3 Link Road, Jangpura, New Delhi-110014 (Contact No. 9871300034) to be appointed as mediator.

5. The mediator will choose his own method and will also fix remuneration. Both the parties are directed to appear before the mediator as undertaken by their Ld. Counsels.
6. Mediation report to be placed before the Bench on or before 15.07.2024.
7. At request and by consent, list the matter on **15.07.2024 for mediation report.**

-Sd/-
(RAMALINGAM SUDHAKAR)
PRESIDENT

-Sd/-
(AVINASH K. SRIVASTAVA)
MEMBER (TECHNICAL)

02.05.2024
Lalit